

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

Appeal No. 26/252/PB/2018

IN THE MATTER OF:

**R. M. Teleinfra Pvt. Ltd.
Vs
Registrar of Companies**

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 252

Order delivered on 11.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**S.K. MOHAPATRA
Hon'ble Member (T)**

For the Applicant/petitioner: Mr. Sourabh Batra, Company Secretary
For the Respondent: Ms. Lakshmi Gurung & Mr. Omkar Singh,
Advocates for Income Tax Department

ORDER

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as a respondent. Amended memo of parties be filed by the petitioner within two days.

A copy of the petition has already been sent to ROC. Mr. Manish Raj, learned Company Prosecutor seeks and is granted four weeks' time to file reply with a copy in advance to the Counsel opposite.

On behalf of Income Tax Department, learned Counsel accepts notice. A copy of the petition be handed over to him during the course of the day. Reply, if any, by the Income Tax Department be filed within four weeks with a copy in advance to the Counsel opposite.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 27th February, 2018.


**(M.M. KUMAR)
PRESIDENT**


**(S.K. MOHAPATRA)
(MEMBER TECHNICAL)**

**11.01.2018
Veena**